

Sixteenth Loksabha

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Title: Regarding final list of NRC in Assam.

SHRI RADHESHYAM BISWAS (KARIMGANJ): In the final draft of NRC published on 30th July, 2018, the names of 40,07,707 people were dropped from the draft. Out of those people, names of 2,48,000 people were kept on hold as they were marked as 'Doubtful Voters'. Maximum of those people have already proved their citizenship in the foreigner tribunal. Exclusion of names of the family members like father, mother, son, daughter and sister in the final draft of NRC has emerged as a major concern for many people among 37,39,630 applicants whose names do not figure in it. Even the original citizens coming from other parts of India and living in Assam applied for registration in NRC, but their names were also dropped as the documents submitted by them were not authenticated by the respective States or authorities in the specific times.

In the name of checking NRC papers, Student Organisations of neighbouring States are harassing the citizens of Assam. The issue has become very serious and a complicated one. Now, filing of claims and objections will start from 30th August to 28th September, 2018. On 31st July, in an order, the hon. Supreme Court of India permitted the Home Ministry, Government of India, to prepare and submit new modalities for entering the names of the family members and others in the final NRC draft.

In view of the above, I urge upon the Home Minister through this august House to issue necessary advisory to all natives of the State of Assam to stop harassing innocent people before publishing final NRC draft and I also request to prepare such kind of modalities in consultation with all political parties before submitting the report to the hon. Supreme Court of India.